

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 59  
ANSWERED ON THURSDAY, DECEMBER 05, 2013/  
AGRAHAYANA 14, 1935 (SAKA)**

**ONE PERSON COMPANY REGISTRATION**

**QUESTION**

**59. SHRI RAO SAHEB DANVE PATIL:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the implementation of 'One Person Company' registration system for small entrepreneurs has been started and if so, the details thereof;**
- (b) whether the Government also proposes to relax certain stringent terms and conditions in the Old Shareholders Private Ltd. Registration Rules;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether as per the Registration Rules, small entrepreneurs of handlooms, handicrafts etc. should be given various relaxations; and**
- (e) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS**

**(SHRI SACHIN PILOT)**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

**(a):- The relevant provisions of Companies Act, 2013 have not yet come into force.**

**(b) to (e):- Draft Rules have been prepared would be notified in due course after stakeholders' comments and legal vetting.**

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